

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/170/2020

DATE OF ORDER: 16.03.2020

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Chiman Lal Son of Late Shri Punia, aged about 57 years, resident of Block-B, Shivpuri-B, Saloda, Near Sarvodaya School, Gangapur City, District Sawai Madhopur and presently working as Gangman / Trackman, under SSE (North), Gangapur City, West Central Railway, Gangapur City – 322201.

....Applicant

(Group-D, Mob. 86962-42729)

Shri C.B. Sharma, counsel for applicant.

VERSUS

1. Union of India through General Manager, West Central Zone, West Central Railway, Indira Market, Jabalpur (MP) – 482001.
2. Divisional Railway Manager, West Central Railway, Kota Division, Kota – 324002.

....Respondents

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

At the very outset, learned counsel for the applicant pointed out that in an identical matter i.e. MA No. 627/2018 in OA No. 132/2016 (Ramswaroop vs. Union of India & Anr.), the respondents have filed an additional affidavit stating therein that they are under an obligation to consider individual representations in terms of the order passed by the Hon'ble Supreme Court for extending the benefit under Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) Scheme. A copy of the said additional affidavit, as

produced by learned counsel for the applicant during the course of hearing, is ordered to be taken on record.

2. Learned counsel for the applicant further submitted that the applicant shall submit a comprehensive representation within a period of one month from today and he will be satisfied, if a direction is issued to the respondents to consider the same in terms of their undertaking given in their additional affidavit filed in MA No. 627/2018 in OA No. 132/2016 and a reasoned and speaking order is passed within a time frame.

3. Keeping in view the aforesaid prayer made by learned counsel for the applicant, the Original Application is disposed of at the admission stage itself, without entering into the merits of the case, with the observations that if such a representation is filed by the applicant within a period of one month from today, the same shall be considered by the respondents in terms of their undertaking given in their additional affidavit dated 24.09.2019 filed in MA No. 627/2018 in OA No. 132/2016 and a reasoned and speaking order shall be passed over the same. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

4. Ordered accordingly. However, there shall be no order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**